वेश में होटलों और पर्यटक विकास गृहों की कमी

4527. बार सक्सी नारायण पांडेथ : क्या पर्यष्टन और नागर विमानन मंत्री यह बतानें की कृपा करेगे कि :

- (क) क्या देश में पर्यटकों की सुविधा के लिए बड़े नगरो और महत्वपूर्ण स्थानों में अच्छे होटलो और पर्यटक विश्वाम गृहों की कमी है: धीर
- (ख) यदि हां, तो इस संबंध में सरकार ने क्या कार्यवाही की है या करन का विचार है?

पर्यटन ग्राँर नागर विमानन मंत्री (डा० कर्ण सिंह): (क): जी हां। यह माना जाता है कि देश में पर्यटन महत्व के लगभग मभी स्थानों पर ग्रच्छे होटलों तथा ग्रन्य ग्रनुपूरक भवास की सामान्य कसी है।

(ख) सरकारी क्षेत्र में भारत पर्यटन विकास निगम तथा एयर इण्डिया द्वारा कई होटलों/मोटलों के निर्माण की योजनाये हैं। पर्यटन विभाग स्वयं भी देश में कई स्थानों पर वन्यजीव शरणस्थलो में विश्राम-गहों, फ्येंटक बंगलों, स्वागत केन्द्रों व मोटलों तथा युवा होस्टलों के रूप में मध्यम एवं निम्न भ्राय वर्ग के पर्यटकों के लिए भ्रनुपूरक भावास के तौर पर कई प्रायोजनांकों पर कार्य कर रहा है। निजी क्षेत्र को कर एवं माली राहतें , होटल विकास ऋण योजना एवं मन्तर्गत वित्तीय सहायता, जरुरी मावस्यकतामी भादि पर भग्नता के भाषार पर विचार के रुप में विभिन्न प्रोत्साहन देकर ग्रीर ग्रधिक होटल स्थापित करने के लिए उत्माहित किया बाता है।

12.01 hrs.

RE: CALLING ATTENTION

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Regarding the Call Attention Motion I have already mentioned to certain Leaders of the Opposition—those who are here and also others. The Minister who is to answer the call attention is busy just now in the Rajya Sabha where also there is a similar call attention. May I, therefore, request you, and also the House through you, to have the call attention motion taken up at 2 O'clock?

SHRI JYOTIRMOY BOSU (Diamond Harbour): We have agreed, it is true, but, at the same time, we are a little sorry to understand that this House is not being given equal attention as the Rajya Sabha is getting. Also, I would like to draw your attention to Article 75(3)....

MR. SPEAKER: Please don't make everything a matter of dispute.

SHRI JYOTIRMOY BOSU: Let me finish, Sir. I want to be educated by you always....

MR. SPEAKER: Rather you are educating me. . . Please sit down.

The Minister approached me this morning and I did not agree to it because if I do it in one case, then other cases also may arise. But the member who have been clubbed in the cail attention have all agreed. I do not think this should be a precedent. He says that it is a special case and then, the members who are to call the attention to-day, they have agreed. So, I have no objection, but I am not going to do it in future.

SHRI DINEN BHATTACHABYYA (Serampore): They have no alternative.

MR. SPEAKER: In a way, I have also no alternative. So, what time should I fix for it?.... We shall take it up at 2 P.M.

SHRI JYOTIRMOY BOSU: I want to make a submission, Sir. Art. 75(3) says that the Council of Ministers will be collectively responsible to the Mouse....(Interruptions)

भी शंक्र वयाल सिंह (चतरा) : मध्यक महोदय, हम देख रहे हैं कि इस सदन में केवल दिल्ली के मामलों पर ही चर्चा होती है। परसों मिराड़ा हाऊस की घटनाओं के बारे में भीर कल एक नर्स के मर्डर के बारे मे यहा चर्चा हुई थी श्रीर श्राज सफ़दरजग पुन के बारे में चर्चा रखी गई है। इस तरह देश में इस भावना को बल जिलता है कि ससद में केवल दिल्ली की समस्याद्यों के बारे मे हो चर्चा होती है। ऐसा नही होना चाहिए। त्रवा बादि देश की कई समस्याकों पर वर्चा का मौका दिया जाना चाहिए । फ़िजी से भारतीयों के निष्क्रमण के बारे मे चर्चा होनी चाहिए। ऐसा न हो कर एक पल के पाये के बारे में इस सदन मे चर्चा होने जा रही है. जिस के लिए भी पील मोदी ने भी अपना भाम दे दिया है। इस बारे मे सदन के अन्य माननीय सदस्य मेरे साथं हैं। यहां हमेशा दिल्ली के बारे मे ही चर्चा नही होना चाहिए।

ध्यक्ष महीवय : दिल्ली मे जो बाते होती है, भगर वे दूसरी जगह भी होंगी, तो उन के लिए भी मौका दिया बायेगा ! भगर भाष चाहते हैं, तो पुल के बारे में इस कालिंग एटेन्शन नोटिस को न ले । मेरे क्याल मे तो यह जक्करी है !

SHRI P. G. MAVALANKAR (Ahmedsbad): I beg to say one thing, Sir. I would like to support my hon. friend when he says that a good deal of time of the House is taken up by so many motions on Delhi and matters relating to Delhi. For this country with such

a huge population and complex problems, it will be very wrong with this background, to concentrate our attention only on problems of Beini and the Union Territories; otherwise, the country gets a very wrong impression that the Parliament of India is only the Parliament of Delhi!

This is the Parliament of India and we want Indian problems to be discussed, especially those which relate to policies and important matters.

MR. SPEAKER: Calling Attention is not admitted on the basis of distribution of subjects or territories. When there are matters of urgent public importance which arise from day to day, we allot time, and this is not a charcha or debate. It is just a Calling Attention. There are some important matters mentioned. There are 30 to 40 of them every day. Some relate to guestions. There are others also. So, kindly don't take it like that.

12 05 hrs

## PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS ACT, FINANCE ACT, AND CENTRAL EXCISE RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH); I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 139 of the Customs Act, 1962:—
  - (i) G.S.R. 1694 published in Gazette of India dated the 38th December, 1972 together with an explanatory memorandum.
  - (ii) G.S.R. 57(E) published in Gazette of India dated the 12th February, 1978 together